IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 64/2025
IN
ORIGINAL APPLICATION No. 487/2024

IN THE MATTER OF:

SANDEEP **...APPLICANT**

VERSUS

U.P. POLLUTION CONTROL BOARD **...RESPONDENT(s)**

INDEX

S. NO	PARTICULARS	PAGE NO.
1.	Status Report On Behalf Of District Magistrate, Aligarh, Uttar Pradesh Alongwith Supporting Affidavit.	1-7
2.	**ANNEXURE-1-**A letter dated 09.05.2022 of Member Secretary, U.P. Pollution Control Board, Lucknow to District Magistrate, Aligarh.	8
3.	**ANNEXURE-2-**A letter dated 12.06.2025 of District Magistrate, Aligarh sent to Additional District Magistrate (F/R), Aligarh.	9-10
4.	**ANNEXURE-3-**A Second Reminder letter dated 06.10.2025 of Additional District Magistrate (F/R), Aligarh sent to Tehsildar, Atrauli, Aligarh.	11

Scanned with OKEN Scanner

5.	**ANNEXURE-4-**A letter dated 10.11.2025 of Tehsildar, Atrauli, Aligarh Sent to Additional District Magistrate (F/R), Aligarh regarding action being taken for the recovery of E.C. from M/s Sri Ram Ent Udhyog, Village-Chaugawan, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, Distt. Aligarh.	12

THROUGH

Date:21/11/2025

Priyanka

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi 110014

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A. No. 64/2025

IN

ORIGINAL APPLICATION No. 487/2024

IN THE MATTER OF:

SANDEEP **...APPLICANT**

VERSUS

U.P. POLLUTION CONTROL BOARD **...RESPONDENT(s)**

STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE, ALIGARH, UTTAR PRADESH ALONGWITH SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH

1. This status report is respectfully submitted in response to the Hon'ble Tribunal's order dated 17.09.2025 in Miscellaneous Application No. 64/2025 in Original Application No. 487/2024. This M.A. has been registered on the basis report dated 10.07.2024 submitted by CPCB in compliance of the order of the Hon'ble tribunal dated 29.04.2024 passed in O.A. No. 487/2024. In the Original Application there was an allegation of operating the brick kiln in question without complying with the norms and without requisite permission. The allegation was

Scanned with OKEN Scanner

also to the effect that the though the environmental compensation was levied but not recovered and the consent was granted on improper disclosure.

The Hon'ble Tribunal by the order dated 29.04.2024 had disposed the O.A. by directing Central Pollution Control Board to submit the report within two months to Registrar General of the Hon'ble Tribunal and the copy of report to Member Secretary, UPPCB, who, on receipt of the report, will take appropriate action by duly following the principles of natural justice and will submit the action taken report before the Registrar General of the Tribunal within four months.

2. It is submitted that the CPCB has been filed the report before the Hon'ble Tribunal. The Hon'ble Tribunal heard the matter on 13.05.2025 and directed that the report of CPCB reveals that the project proponent is a repeated violator. The environmental compensation for subsequent violation has not been imposed and necessary action by the UP PCB, in this regard is warranted and directed Member Secretary, UPPCB for filing the report within four weeks.

3. The Matter was heard by the Hon'ble Tribunal on dated 17.09.2025 and was pleased to pass the direction as below-

Scanned with OKEN Scanner

".....3. He has further submitted that the communication dated 09.05.2025 (page 121) was sent by the UPPCB to the Collector, Aligarh, for recovery of the environmental compensation amount. The environmental compensation amount is required to be recovered and since the project proponent has been found to be a repeated violator, therefore, if he makes an application for fresh permission, his past conduct is also required to be looked into. The UPPCB is permitted to send the details of the past violation to the Mining Department of the State.

4. Ms. Priyanka Swami, appearing for the State of U.P submits that she will obtain instructions in respect of the issuance of recovery certificate and recovery of environmental compensation in pursuance to the recovery certificate.

5. She is permitted to file the status report on behalf of District Magistrate, Aligarh within four weeks.

6. Let a similar Status Report also be filed by the UPPCB within four weeks.

7. List on 16.12.2025....."

4. That in compliance of the above direction it is submitted that a letter dt. 09.05.2025 of Member Secretary, U.P. Pollution Control Board, Lucknow has been received in which he informed that the

Scanned with OKEN Scanner

sum of Rs. 16,81,250/- (Sixteen lakh Eighty one thousand two hundred fifty only) is payable in account of environment compensation from M/s Sri Ram Ent Udhyog, Village- Chaugawan, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, Distt. Aligarh and requested to recover the same and deposit it into the account of U.P. Pollution Control Board, Lucknow. **(Annexure-1).**

5. It is submitted that letter dt. 12.06.2025 has been sent to Additional District Magistrate (F/R), Aligarh with the direction to collect the Environment Compensation amount imposed on the said Brick kiln as per rules like land revenue and to inform the U.P. Pollution Control Board, Lucknow. **(Annexure-2).**

6. It is submitted that letter dt. 06.10.2025 has been sent by Additional District Magistrate (F/R), Aligarh to Tehsildar Atrauli, District Aligarh that after sending reminder letters no information has been provided regarding action taken in the matter which is extremely regrettable and directed to ensure recovery proceedings as per rules in the matter in question and ensure that the report of the action taken is made available to the Regional Officer, U.P. Pollution Control Board, Aligarh **(Annexure-3)**.

7. It is submitted that Tehsildar Atrauli vide its letter dated 10.11.2025 inform that the recovery proceeding of Rs. 16,81,250/-

Scanned with OKEN Scanner

(Sixteen lakh Eighty one thousand two hundred fifty only) in the name M/s Sri Ram Ent Udhyog, Village-Chaugawan, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, Distt. Aligarh, proprietor Rani Devi W/o Bodhpal Resident of Sirsa, R.C. Form-36 dated 27.05.2025 was issued against Rani Devi W/o Bodhpal.

8. While taking further action for recovery the copy of khatoni of Plot No-290 & 247 of Village-Chaugawan was short for attachedment of immovable property of defaulter Firm M/s Sri Ram Ent Udhyog. The said immovable property Plot No-290 & 247 of Village-Chaugawan was found in the name of other persons. So attachment is not possible due to the defaulter name not being mentioned in Plot No-290 & 247. Continuous efforts are being made to recover the amount of demand letter **(Annexure-4)**.

THROUGH

Date:21/11/2025

Priyanka

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi 110014

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A. No. 64/2025

IN

ORIGINAL APPLICATION No. 487/2024

IN THE MATTER OF:

SANDEEP **...APPLICANTS**

VERSUS

U.P. POLLUTION CONTROL BOARD **...RESPONDENT(s)**

AFFIDAVIT

I, Pramod Kumar, aged about 47 years S/o Sri Dinanath presently posted as A.D.M (F/R), District- Aligarh, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal on behalf of District Magistrate, Aligarh.

2. That the accompanying Reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

21/11/2025

Scanned with OKEN Scanner

DEPONENT

VERIFICATION

Verified on solemn affirmation at Aligarh on this _____ day of _____ 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

NOTARY GULAB RAI C.C.Court Aligarh Regd No-2772 Govt. of India

_____

DEPONENT

S.No. 918 Date 21/11 Time 11
Solemnly affirmed Before me
Affidavit by Shri
Identified by Shri
Who has been heard the contents here
and have bought admitted the same
to be correct
place

21/11/2025

GULAB RAI
(Notary Govt. of India)
(Notary) G.O.I., Aligarh
Regd. No. 2772

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं०–H25-वी।L.6.../C-4/Ent-904/RC/Aligarh/2025 दिनांक– 03-03-2025

To,

The Collector,
Aligarh.

Read.

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Ram Ent Udhyog, Village-Chhaugawa, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, District-Aligarh.

Sir,

Please refer to H.O. letter No. H25009/C-4/इंट–904/पर्यावरतिा0/2024 dated 03.03.2025 on the above subject. UPPCB vide letter dated 03.03.2025 has imposed Environmental Compensation of ₹ 16,81,250/- (₹ Sixteen Lakh Eighty one Thousand Two Hundred Fifty Only) against the unit. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of ₹ 16,81,250/- (₹ Sixteen Lakh Eighty one Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shri Ram Ent Udhyog, Village-Chhaugawa, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, District-Aligarh.

The Name and Address of the Owner/Directors of the concerned industry is as follows:

1. Smt. Rani Devi (Proprietor) W/o Shri Bodhpal Singh. Address- Gata No.-37, Mauza. Chhaugawa, Tehsil Atrauli, Aligarh C/o Shri Ram Ent Udhyog, Village-Chhaugawa, Sirsa Road, Rampur Mudia, Chharra, Tehsil Atrauli, District-Aligarh.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's through following link-

Payment Gateway-https://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution-Air Pollution
EC imposed in compliance-UPPCB

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

CC- Regional Officer, UPPCB, Aligarh.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720920, 2720691 & 2720681 • Fax: 0522 – 2720764
Email: info@uppcb.in • Web Site: uppcb.up.gov.in

Scanned with OKEN Scanner

Annexure-2

कार्यालय जिलाधिकारी अलीगढ़

पत्रांक: 504/AU-578/2025

दिनांक: 12-06-2025

अपर जिलाधिकारी (वि0/स0),
अलीगढ़।

सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ के संलग्न पत्र संख्या:एच0ओ0/बी-1/ईटा-भट्ठा/आर0बी/अलीगढ़/2025 दिनांक 09.05.2025 का संदर्भ ग्रहण करें, जिसके द्वारा कि बीरान ईंट उद्योग, ग्राम छीगवां, सिरसा रोड, रामपुर मुढ़िया, खैर, तहसील अतरौली, जनपद अलीगढ़ के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 16,81,250/- को भू-राजस्व की भाँति 15 दिन के अन्दर वसूल किये जाने का अनुरोध किया गया है।

अतः आपको निर्देशित किया जाता है कि सम्बन्धित ईंट भट्टा (मै0 बीरान ईंट उद्योग, ग्राम छीगवां, सिरसा रोड, रामपुर मुढ़िया, खैर, तहसील अतरौली, जनपद अलीगढ़) पर अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को नियमानुसार भू-राजस्व की भाँति वसूल कराते हुए उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के Payment Gateway- https://erp.eshiksha.net/DirectFeesv3/UPPCB में जमा कराते हुए उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को अवगत कराना सुनिश्चित करें।

संलग्नक–यथोपरि।

(संजीव रंजन)
जिलाधिकारी
अलीगढ़

पृ0सं0 एवं दिनांक–उपरोक्तानुसार।
प्रतिलिपि–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

Sanjay

जिलाधिकारी

Scanned with OKEN Scanner

संलग्नक-2

C

कार्यालय जिलाधिकारी अलीगढ़

क्रांक: 504/AU-578/2025 दिनांक: 12-06-2025

अपर जिलाधिकारी (वि0/रा0),
अलीगढ़।

सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ के संलग्न पत्र संख्याःएच28116/सी–4/ईट–904/आर.सी./अलीगढ़/2025 दिनांक 09.05.2025 का संदर्भ ग्रहण करें, जिसके द्वारा मै0 श्रीराम ईट उद्योग, ग्राम छौगवां, सिरसा रोड, रामपुर मुड़िया, छर्रा, तहसील अतरौली, जनपद अलीगढ़ के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 16,81,250/– को भू–राजस्व की भॉति 15 दिन के अन्दर वसूल किये जाने का अनुरोध किया गया है।

अतः आपको निर्देशित किया जाता है कि सन्दर्भित ईट भट्ठा (मै0 श्रीराम ईट उद्योग, ग्राम छौगवां, सिरसा रोड, रामपुर मुड़िया, छर्रा, तहसील अतरौली, जनपद अलीगढ़) पर अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को नियमानुसार भू–राजस्व की भॉति वसूल कराते हुए उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के Payment Gateway-https://erp.eshiksha.net/DirectFeesv3/UPPCB में जमा कराते हुए उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को अवगत कराना सुनिश्चित करें।

संलग्नक–यथोपरि।

(संजीव रंजन)
जिलाधिकारी
अलीगढ़

पृ0सं0 एवं दिनांक–उपरोक्तानुसार।
प्रतिलिपि–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

Sanjan
जिलाधिकारी

Scanned with OKEN Scanner

कार्यालय जिलाधिकारी (संग्रह अनुभाग) अलीगढ़

संख्याः 264 /ए0सी0आर0ए0-न्या0देय दिनांक 06/10/2025

विषयः श्रीराम ईंट उद्योग ग्राम छौगवां, सिरसा रोड, रामपुर मुडिया, छर्रा, तहसील अतरौली अलीगढ़ से पर्यावणीय क्षतिपूर्ति की धनराशि वसूल किया जाने के संबंध में।

तहसीलदार,
अतरौली।

कृपया पत्र के साथ संलग्न क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ0प्र0प्रदूषण नियन्त्रण बोर्ड, जे-1 ज्ञान सरोवर कॉलोनी, रामघाट अलीगढ़ के पत्रांक 1034/एयू-578/2025 दिनांक 22.9.2025 का संदर्भ ग्रहण करें, जिसके द्वारा मा0राष्ट्रीय हरित अधिकरण को अवगत कराने हेतु उपरोक्त विषयक वसूली प्रमाण पत्र में अद्यतन कार्यवाही की सूचना उपलब्ध कराये जाने की अपेक्षा की गई है।

इस संबंध में अवगत कराना है कि प्रश्नगत प्रकरण में इस कार्यालय के पत्रांक 122/ए0सी0आर0ए0-न्या0देय दिनांक 17.6.2025 द्वारा आपको सदस्य/सचिव, उ0प्र0प्रदूषण नियंत्रण बोर्ड लखनऊ के पत्र संख्या एच 28116/सी-4/ईट-904 /आर0सी0/अलीगढ/2025 दिनांक 9.5.2025 एवं जिलाधिकारी महोदय के पत्र संख्या 504/ए0यू0-578/2025 दिनांक 12.6.2025 की प्रति संलग्न कर प्रेषित करते हुए संदर्भित ईट भट्ठा (मै0श्रीराम ईट उद्योग, श्रीराम ईट उद्योग ग्राम छौगवां, सिरसा रोड, रामपुर मुडिया, छर्रा, तहसील अतरौली) पर अधिरोपित पर्यावणीय क्षतिपूर्ति की धनराशि नियमानुसार वसूली करते हुए उ0प्र0प्रदूषण नियंत्रण बोर्ड के पेमेन्ट गेटवे https://erp.eshiksha.net/ DirectFeesv3/UPPCB में जमा कराकर वसूली प्रमाण पत्र वापस किये जाने के निर्देश दिए गए थे, किन्तु अनुस्मारक पत्र संख्या 321/ए0सी0आर0ए0-न्या0देय दिनांक 20.8.2025 के प्रेषण उपरान्त भी आपके द्वारा कृत कार्यवाही की कोई सूचना उपलब्ध नहीं कराई गई है। यह स्थिति अत्यन्त खेदजनक है।

आपको पुनः निर्देशित किया जाता है कि प्रश्नगत प्रकरण में नियमानुसार वसूली की कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या 03 दिवस में क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, अलीगढ़ एवं इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक-यथोक्त।

Digitally signed by
Pramod Kumar
Date: 03-10-2025
13:49:48
(प्रमोद कुमार)
अपर जिलाधिकारी (वि0/रा0)
अलीगढ़

संख्या व दिनांक उपरोक्त

प्रतिलिपि 1. जिलाधिकारी अलीगढ़ को सादर अवलोकनार्थ।

2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, ज्ञान सरोवर कालौनी रामघाट अलीगढ़ को सूचनार्थ प्रेषित।

3. उपजिलाधिकारी अतरौली को इस निर्देश सहित कि प्रकरण की वसूली की कार्यवाही यथाशीघ्र पूर्ण कराना सुनिश्चित करें।

अपर जिलाधिकारी (वि0/रा0)
अलीगढ़

Scanned with OKEN Scanner

Annexure-4

15/11/25

कार्यालय तहसीलदार अतरौली, जनपद अलीगढ।

पत्रसंख्याः 1991 /संग्रह अनुभाग दिनॉकः– 10/11/2025

अपरजिलाधिकारी महोदय, (वि0रा0)
जिला–अलीगढ।

महोदय,

सादर अवगत कराना है कि कार्यालय जिलाधिकारी *(संग्रह अनुभाग)* अलीगढ के पत्रांक 264/ए0सी0आर0ए0–न्याया0देय दिनांक 06.10.2025 व उत्तर प्रदेश नियंत्रण बोर्ड जे–1 ज्ञान सरोवर कालौनी रामघाट रोड अलीगढ के पत्रांक 1034/AV–578/2025 दिनांक 22.09.2025 संलग्न पत्र का अवलोकन करने का कष्ट करें। जिसके अन्तर्गत उत्तर प्रदेश नियंत्रण बोर्ड अलीगढ से प्राप्त वसूली मांग पत्र रूपये 1681250/– मै0 श्रीराम ईट उद्योग छौगवां सिरसा मोड रामपुर भुडिया तहसील अतरौली प्रो0 रानी देवी पत्नी बोधपाल नि0सिरसा के नाम प्राप्त मांग पत्र रूपये 1681250/– में वसूली की कार्यवाही के अन्तर्गत रानी देवी पत्नी बोधपाल नि0सिरसा के विरूद्ध आर0सी0 प्रपत्र 36 दिनांक 27.05.2025 को जारी किया गया। परन्तु बाकीदार द्वारा सरकारी धनराशि जमा नही की गई है। वसूली की अग्रिम कार्यवाही करते हुए बाकीदार की अचल सम्पत्ति फर्म श्रीराम ईट उद्योग को कुर्क करने के लिये नकल खतौनी गाटा सं0 290 व 247 ग्राम छौगवां की कुर्की हेतु चाही गई को उक्त अचल सम्पत्ति गाटा सं0 290 व 247 ग्राम छौगवां अन्य व्यक्तियों के नाम पाये गये है, परन्तु बाकीदार द्वारा उत्तर प्रदेश प्रदूषण नियत्रंण बोर्ड के समक्ष प्रस्तुत शपथ के अनुसार फर्म श्रीराम ईट उद्योग छौगवां सिरसा रोड रामपुर भुडिया गाटा सं0 290 व 247 में संचालित दर्शाया गया है, परन्तु गाटा सं0 290 व 247 में बाकीदार का नाम अंकित न होने के कारण कुर्क किया जाना सम्भव नही है। मांग पत्र की धनराशि को वसूल किये जाने हेतु निरान्तर प्रयास किये जा रहे है।

संलग्नक
1. उपरोक्तानुसार

तहसीलदार
अतरौली

प्रतिलिपिः– 1. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियत्रंण बोर्ड जे–1 ज्ञान सरोवर कॉलोनी रामघाट रोड अलीगढ।

तहसीलदार
अतरौली

Scanned with OKEN Scanner